

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00067/2021

Thursday, this the 11th day of February, 2021

C O R A M :

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

Babu G, aged 64
S/o.Geevarghese
Dak Sevak (Under Put Off Duty)
Sooranad P.O, Pathanamthitta – 690 522
Residing at Kodanvilapu Puthen Veedu, Sooranad P.O
Pathanamthitta – 690 522
Mob . No.9847801325

...Applicant

(By Advocate Mr.Vishnu S Chempazhanthiyil)

v e r s u s

1. The Superintendent of Post Offices
Pathanamthitta Postal Division
Pathanamthitta – 689645
2. The Director of Postal Services
Office of the Chief Postmaster General
Kerala Circle, Thiruvananthapuram – 695 033
3. Union of India, represented by the Chief Postmaster General
Kerala Postal Circle, Thiruvananthapuram – 695 033
4. The Inspector Posts, Adur Sub Division, Adur – 691 523 Respondents

(By Advocate : Mr.Thomas Mathew Nellimoottil,Sr.PCGC)

This application having been heard on 11.2.2021, this Tribunal, on the same day delivered the following :

ORDER (ORAL)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

The applicant while working as Dak Sevak under the Pathanamthitta Postal Division was placed under Put Off Duty on 13.4.2020. Seeking revocation, the applicant had filed an appeal on 10.8.2020. The applicant was also issued with a charge sheet on 24.6.2020. He is however due for discharge on completion of 65 years of age on 1.6.2021. However, only 3 sittings of the Inquiry have taken place. The grievance is regarding inaction on the appeal for revocation of Put Off Duty and the slow pace of Inquiry. Hence he approached this Tribunal praying for the following reliefs:

- " (1) *Direct the respondents to revoke the Put Off Duty of the applicant and reinstate him back to service*
- (2) *Direct the 2nd respondent to consider and pass orders on the appeal of the applicant as at Annexure A-5*
- (3) *Direct the respondents to complete and finalize the disciplinary proceedings initiated as against the applicant as per Annexure A6 by passing final orders at any rate before 1.6.2021.*
- (4) *Any other further relief or order as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.*
- (5) *Award the cost of these proceedings."*

2. Heard Adv.Mr.Vishnu S Chempazhanthiyil, learned counsel for the applicant. It is submitted by him that the applicant has given an appeal against Put Off Duty as Annexure A-5 and it is still pending before the respondents and the respondents have not taken any decision on that appeal. In the meanwhile, he also submits that the Inquiry was initiated in September 2020, but the same is being dragged without conclusion. The applicant is going to retire in June. The counsel for the applicant submits that the applicant will be satisfied if a time limit is prescribed for disposal of the appeal as well as for conclusion of the Inquiry.

3. Adv.Mr.Thomas Mathew Nellimootttil,Sr.PCGC, learned counsel for the respondents has no objection for early disposal of the appeal as well as early conclusion of the Inquiry.

4. In view of the limited submission, the respondents are directed to complete the Inquiry within a period of 2 months without fail. The applicant is directed to co-operate with the same so that the Inquiry can be completed within the time limit. The Appellate Authority i.e, respondent no.2, will also dispose of the pending appeal, Annexure A-5, against Put Off Duty within two months from the date of receipt of a copy of this order.

5. The Original Application is disposed of as above. No costs.

(K.V.EAPEN)
ADMINISTRATIVE MEMBER

(P.MADHAVAN)
JUDICIAL MEMBER

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List of Annexures

Annexure A1 - True copy of the Memo No.P.F/Babu.G dated 13.4.2020 issued by the 4th respondent

Annexure A2 - True copy of the Memo No.F/PSHWW Act 13/Babu G/2020 dated 5.1.2021 issued by the 1st respondent

Annexure A3 - True copy of the request dated 17.7.2020 to the 2nd respondent

Annexure A4 - True copy of the Memo No.F/PSHWW Act 13/Babu G/2020 dated 6.7.2020 issued by the 1st respondent

Annexure A5 - True copy of the appeal dated 10.8.2020 to the 2nd respondent

Annexure A6 - True copy of the Memorandum No.A/106/Dak Sevak/Sooranad S.O dated 24.6.2020 issued by the 4th respondent (relevant portion).

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